

[Secretary]

1966, which was passed by the Lok Sabha at its sitting held on the 12th May, 1966, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th May, 1966, agreed without any amendment to the Unit Trust of India (Amendment) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 15th February, 1966."

(iii) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 17th May, 1966, passed the following motion in regard to the Joint Committee of the Houses on the Patents Bill, 1965:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint a member to the Joint Committee of the Houses on the Patents Bill, 1965, in the vacancy cause by the resignation of Shri T. N. Singh from the membership of the Committee and resolves that Shri D. Sanjivayya, member of the Rajya Sabha, be appointed to the said Joint Committee."

11.15 hrs.

MOTION RE: SELECT COMMITTEE ON SEEDS BILL

Shri S. C. Samanta (Tamluk): I beg to move the following:

"That Shrimati Shakuntala Devi be appointed to the Select Com-

mittee on the Bill to provide for regulating the quality of certain seeds for sale, and for matters connected therewith vice Shri Manikya Lal Varma resigned".

Mr. Speaker: The question is:

"That Shrimati Shakuntala Devi be appointed to the Select Committee on the Bill to provide for regulating the quality of certain seeds for sale, and for matters connected therewith vice Shri Manikyala Varma resigned."

The motion was adopted.

11.16 hrs.

PERSONAL EXPLANATION BY MINISTER

The Minister of Food, Agriculture, Community Development and Co-operation (Shri C. Subramaniam): Mr. Speaker, Sir, I rise to make a statement of personal explanation with regard to a reference yesterday regarding certain orders passed in the matter of Aminchand Pyarelal. I had stated yesterday that I was not the Minister concerned as I had been under the impression that the question under discussion in the House related to the issue of import licences to this firm before I took over as Steel Minister.

I had not been aware that the Public Accounts Committee had commented on certain orders I had passed during my tenure as Minister in charge of Iron and Steel. I may at the outset point out that these orders related to penal actions initiated by me against Aminchand Pyarelal and allied concerns for irregularities committed by them in the period 1956-57 to 1960. An order suspending for the first time transactions between this firm and the Hindustan Steel Ltd. was passed by me in December 1962. Subsequently, a case was brought to my notice in which Surendra Overseas, an allied concern had imported nearly 700 tons